

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 88(ND)2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

**NAME OF THE COMPANY: M/s. Mr. Nand Kishore Singhla & Ors. V/s. M/s. Sud and Waren Pvt.
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241/242

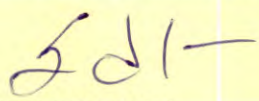
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| Present: | Mr. Sarthak Guru, Advocate for the Petitioner | Mr. Rakesh Kumar, Advocate for the Respondent No. 2 | Mr. Kashish Jain, Advocate for the Respondent No. 2 | |
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Order

No reply has been filed by the respondents to the petitioner's CA No. 181 of 2017 wherein they have prayed for release of urgent financial disbursements for the Creditors pending disposal of the present petition. Learned counsel for the respondents submits that without prejudice to their rights they have no objection to comply in this respect. The cheques against the 4 bills annexed be sent to the Respondent no. 2, vide speed post to be signed and returned by return post.

Reply to the main petition has been filed. To come up for final arguments on 27th July 2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)